

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO. 9590 OF 2011

STATE OF U.P. & ORS.

...APPELLANTS

VERSUS

M/S KESAR ENTERPRISES LTD.

...RESPONDENT

OFFICE REPORT

The matter above mentioned was listed before the Ld. Registrar on 16th July, 2015, when the following order was passed :-

**"Service report about notice of lodgement of petition of appeal qua the sole respondent has been received from the High Court. The Vice President of the sole respondent-company is reported to have expired. Ld. Counsel for the appellant to take appropriate steps to effect fresh service.
List again on 14.9.2015."**

It is submitted that Counsel for the Appellant has filed Application for Substitution on 7th September, 2015 on behalf of sole respondent but the same is defective as the said application is not accompanied by Annexure – 1 mentioned in the application. Counsel has not cured the defect despite request.

The matter above mentioned is listed before the Ld. Registrar's Court with this office report.

DATED THIS THE 11TH DAY OF SEPTEMBER, 2015

ASSISTANT REGISTRAR

Copy to:

Mr. Ravi Prakash Mehrotra, Advocate.

ASSISTANT REGISTRAR